

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

HON. SHRI R.K. AHOOJA, MEMBER(A)

O.A. NO. 341/1995

NEW DELHI, THIS 1ST DAY OF MAY, 1997

SHRI L.P. SHARMA
S/o Lt. Shri B.R. Sharma
H.No.1/3265 Ramnagar Extension
Mandoli Road
Shahdara
DELHI-32

..APPLICANT

(By Advocate - Shri D.R. Gupta)

VERSUS

1. Union of India, through
Through the Chairman
Central Board of Direct Taxes &
ex-officio Secretary to GOI
Ministry of Finance
North Block
NEW DELHI

2. The Chief Comm. of Income Tax (Admn.)
Central Revenues Building
I.P. Estate
NEW DELHI-2

..RESPONDENTS

(By Advocate - Shri V.P. Uppal)

ORDER (ORAL)

The applicant seeks extension of the benefit of judgement of September 1988 of Ernakulam Bench in OA No.8066/85/PO in the matter of P. DANIEL & ORS. VS. UOI regarding fixation of his pay under erstwhile FR 22(C). The respondents say that an SLP was filed before the Hon. Supreme Court and Special Leave has been granted as well as interim stay ordered in the mean while.

2. When the matter came up for hearing, the 1st. counsel for the respondents, pointing out the pendency of the SLP in a similar matter, the case was adjourned pending the final

14

decision of the Apex Court. As the judgement of the Supreme Court is still awaited, a suggestion has been made by the applicant's counsel that the O.A. can be disposed of with a direction to respondents to review the case of the applicant suo moto in the light of the judgement of Supreme Court as and when it is received. The 1d. counsel for respondents has no objection to this.

3. According, in view of the submissions made by the 1d. counsel on both sides, the O.A. is disposed of with a direction to respondents to review the case of the applicant as prayed for in the O.A., for grant of annual increments and refixation of his pay, with all consequential benefits, in the light of the final decision of the Supreme Court and in accordance with rules.

4. The O.A. is disposed of. No costs.

Allah -
(R.K. AHOOJA)
MEMBER (A)

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